

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6512 of 2021

1. Rajkumar Kejriwal			
2. Saroj Kejriwal
	Petitioners		
Versus			
The State of Jharkhand
	Opposite Party		

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	: Mr. Indrajit Sinha, Advocate
For the State	: Mr. Veervijay Pradhan, Addl.P.P

Order No.02 Dated- 09.09.2021

Heard the parties through video conferencing.

Apprehending their arrest in connection with Gonda (Ranchi) P.S. Case No.28 of 2020 instituted under Sections 323, 324, 341, 345, 384, 389, 406, 498-A, 504, 506, 34 and 120B of the Indian Penal Code and Section 3 and 4 of the Dowry Prohibition Act, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners being the father-in-law and mother-in-law respectively of the informant, have treated the informant with cruelty in connection with demand of dowry. It is submitted that the allegations against the petitioners are all false and general and omnibus in nature. It is next submitted that the main allegation is against the husband of the informant. It is also submitted that charge-sheet has already been submitted in this case against the petitioners for having committed the offence punishable under Sections 323, 324, 341, 354, 384, 389, 406, 498-A, 504, 506, 34 and 120B of the Indian Penal Code and Section 3 and 4 of the Dowry Prohibition Act. It is lastly submitted that the petitioners are ready and willing to co-operate with the trial of the case. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned Judicial Magistrate, Ranchi within six weeks from today and in

the event of their arrest or surrendering, they will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, Ranchi in connection with Gonda (Ranchi) P.S. Case No.28 of 2020 with the condition that they will co-operate with the trial of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

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